

and 10 kw. transmitters has been dealt with previously.

PRE-WAR JAPANESE PROPERTIES IN INDIA

*121. **Dr. Ram Subhag Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the pre-war Japanese properties in India have been mostly disposed of;

(b) if so, what is the total amount of the proceeds from the sales of those properties; and

(c) whether that amount has been returned to the Japanese Government or is lying with the Government of India?

The Minister of Commerce (Shri Karmarkar): (a) Yes, Sir.

(b) A sum of Rs. 2,23,04,000 was realised from the sale of Japanese properties vested in the Custodian of Enemy Property at Bombay. Assets worth about Rs. 33,59,000 have not so far been converted into cash.

(c) All Japanese property vested in the Custodian of Enemy Property, which is at present estimated to be worth Rs. 2,56,83,000 is awaiting to be dealt with in accordance with such arrangements as are made for the implementation of the Peace Treaty between India and Japan.

Dr. Ram Subhag Singh: May I know, Sir, whether the Government of Japan informed the Government of India that part of the sale proceeds will be spent on promoting the cultural relations between the two countries?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I should like to have notice of that.

Dr. Ram Subhag Singh: May I know, Sir, how these properties were disposed of?

Shri T. T. Krishnamachari: So far as the disposal is concerned, as I said in answer to part (c) of the question, the disposal is being awaited pending final decision in regard to such arrangements made for the implementation of the peace treaty. But, in the meantime, I understand that so far as the properties belonging to other diplomatic missions and their services are concerned, they have been restored. With regard to the rest they are awaiting disposal.

Shrimati Tarkeshwari Sinha: May I know, Sir, whether the Japanese

Government was consulted on this point?

Shri T. T. Krishnamachari: I do not think it was necessary for us to consult the Japanese. We have sold the properties by public tender, and things like that.

Shri Achutham: May I know whether the India Government has purchased all this property?

Shri T. T. Krishnamachari: I am not aware.

Shri G. P. Sinha: May I know, Sir, whether other nations who have concluded treaty with Japan have returned the Japanese property?

Shri T. T. Krishnamachari: I am not aware.

Shri M. S. Gurupadaswamy: There were properties in the possession of Indians in pre-war Japan. What happened to them?

Shri T. T. Krishnamachari: The answer to that is also pending, Sir.

Shri K. K. Basu: May I know whether the cases of Indian citizens against Japanese firms have been settled?

Shri T. T. Krishnamachari: No, Sir; as I said, that is still pending.

Shri N. Sreekantan Nair: May I know, Sir, whether those properties have been taken possession of as compensation for damages?

Shri T. T. Krishnamachari: I should like to have notice, Sir.

The Prime Minister (Shri Jawaharlal Nehru): Normally when a treaty is concluded after two countries have been at war, the assets etc. that were frozen are unfrozen and each country gets those assets back, subject to the conditions of the Peace Treaty. Frozen assets of Japan in India and the property that was kept apart will be handed over to Japan subject to any special terms, and Indian assets would be handed over to India if they were frozen. The hon. Member might have noticed from the terms of the treaty that we have not claimed any further compensation. Something we have got in the past but we have given up any further claim for compensation. As a matter of fact, there is no possibility of getting it apart from claiming or not claiming.

LAWLESSNESS IN TERAI AREAS OF NEPAL

*122. **Shri S. N. Das:** Will the Prime Minister be pleased to state:

(a) whether and if so, to what extent, lawlessness prevailing in the Terai areas of Nepal has been brought under control;

(b) whether persons who came over to the Indian territory due to the unsettled conditions there have returned to their places; and

(c) whether normalcy prevails on the border of Nepal with regard to trade and other normal activities?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). This information has been supplied in my reply to Question No. 27 given in the House on the 5th November. I have nothing further to add.

(c) Yes.

Shri S. N. Das: May I know, Sir, whether during the period some lawlessness prevailed there was any loss of life or property of Indians residing in that territory?

Shri Anil K. Chanda: No, Sir; not to our knowledge.

Shri S. N. Das: May I know, Sir, whether the lawlessness was due to the activities of some political groups or to lack of administrative control?

Mr. Speaker: Order, order; it relates to the internal affairs of another country.

Shri K. Subrahmanyam: May I know, Sir, whether the disturbances and the lawlessness are due to the anti-Indian feeling that is reported to be prevailing in Nepal?

Shri Anil K. Chanda: No, Sir.

CENTRAL PROGRAMME ADVISORY COMMITTEE FOR A. I. R.

*123. **Shri S. N. Das:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether the Central Programme Advisory Committee for the A.I.R. has begun to function;

(b) if so, the number of meetings held so far;

(c) the important recommendations made by the Committee; and

(d) which of them have been given effect to?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes.

(b) The first meeting was held on the 3rd & 4th November, 1952.

(c) and (d). The minutes of the meeting are being finalised and its recommendation in final form will be available after approval by the Committee.

Shri S. N. Das: May I know, Sir, whether recently there have been any changes with regard to the sharing of the different programmes among social entertainment, public information and government propaganda?

Dr. Keskar: The minutes of the meeting have been finalised and have been circulated to the members. Until we get the approval of all the members it will not be possible for me to put them on the Table of the House.

Shri S. N. Das: May I know, Sir, whether after the constitution of the Central Programme Advisory Board the local Advisory Committees have been reorganised or are likely to be re-organised with a view to getting the representatives of all sections of opinion?

Dr. Keskar: Yes. There is a proposal to re-organise the local Advisory Committees.

Shri B. S. Murthy: May I know, Sir, whether the question of broadcasting cinema songs was also one of the items discussed and, if so, what was the decision arrived at?

Dr. Keskar: Yes, Sir. It was one of the items before both the Committees and they have entirely approved the action that Government has taken in this matter.

Shri K. K. Basu: May I know whether this Committee has laid down any criteria for the selection of artistes in the different stations?

Dr. Keskar: No, Sir. In the rules framed for this Committee it is expressly laid down that the question of artistes or their quality will not be discussed in the Committee. In fact, that is a work which has been given to a special panel of music experts formed by the All India Radio.

Sardar Hukam Singh: May I know whether every station of the A.I.R. has a Programme Advisory Committee functioning at present?

Dr. Keskar: There is an Advisory Committee but it is not a Programme Advisory Committee. It is an Advisory Committee which discusses certain matters connected with the local stations.